

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-II

Item No. 208
(IB)-2130(ND)2019
IA/3930/2020, IA/3951/2020

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd. Applicant/Petitioner

Versus

M/s. Today Homes & Infrastructure Pvt. Respondent
Ltd.

Under Section: 9 of IBC, 2016

Order Delivered on 25.09.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Tapan Sangal, Mr. Ranjan Grover, Adv. in
I.A. 3951/2020
For the R.P : Mr. Milan Singh, Mr. Ashu Kansal
For Suspend Board of
Directors : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms.
Ankita Bajpai, Adv.
For Greater Noida
Authority : Mr. U.N Singh

ORDER

IA 3930/2020 : Counsel for the RP is present. She is directed to file necessary information to the fact that due to the restrictions, it was not possible for the Resolution Professional to carry on the CIR process during the month of June and July 2020.

List the matter on 9th October 2020.

IA 3951/2020 : Counsel for the Applicant is present. Counsels for the RP i.e., Respondent No. 1 and Respondent 3-6 are present. No representation on behalf of Respondent no. 2 & 7. Counsel for the Applicant is directed to



issue a fresh notice to the Respondent No. 2 & 7 and in the meantime, provide copies of the application to the RP, Counsels for Respondent no. 3-6 and to the Suspended Board of Directors.

The Counsel for the RP and the Counsel for Respondent no. 3-6 shall file their replies within 2 weeks of receiving the copy from the Applicant.

List the matter on 23rd October 2020.

—Sd—

(L. N. GUPTA)
MEMBER (T)

—Sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)